

2.	Description of the main business activity										
	NIC Code										
	Location of the project and NIC code for the district where the project is located										
	Percentage of FDI allowed as per FDI policy										
3	Details of the foreign collaborator										
	Name										
	Address										
	Country										
	Constitution (specify whether Foreign National/Foreign Company/ FVCI / FII / NRI / PIO / others)										
4	Particulars of Shares / Convertible Debentures Issued										
(a)	Nature and date of issue										
		<i>Nature of issue</i>	<i>Date of issue</i>	<i>Number of shares/ convertible debentures</i>							
	01	IPO / FPO									
	02	Preferential allotment / private placement									
	03	Rights									
	04	Bonus									
	05	Conversion of ECB									
	06	Conversion of royalty (including lump sum payments)									
	07	ESOPs									
	08	Others (please specify)									
		Total									

(b)	Type of security issued					
	Nature of security	Number	Maturity	Face value	Issue Price per share	Amount of inflow*
	Equity					
	Convertible Debentures (CDs)					
	(a) Compulsorily CDs					
	(b) Optionally CDs					
	(c) Partially CDs					
	Preference shares (PS)					
	(a) Convertible PS					
	(b) Non-Convertible PS					
	Units of VCFs					
	Others					
	Total					

- i) In case the issue price is greater than the face value please give break up of the premium received
- ii) * In case the issue is against conversion of ECB or royalty, a Chartered Accountant's Certificate certifying the amount of the outstanding on the date of conversion

(c)	Break up of premium	Amount
	Control Premium	
	Non competition fee	
	Others*	
	Total	

**please specify the nature*

(d)	<p>Total inflow (in Rupees) on account of issue of shares to non-residents (including premium, if any) vide</p> <p>(i) Remittance through AD:</p> <p>(ii) Debit to NRE/FCNR A/c with Bank _____</p> <p>(iii) Others</p> <p>Date of reporting of (i) above to RBI under Para 9 (1) A (i) of Notification No. FEMA 20/2000-RB dated May 3, 2000, as amended from time to time.</p>	
(e)	Disclosure of fair value of shares issued**	
	We are a listed company and the market value of a share as on date of the issue is *	
	We are an un-listed company; and the fair value of a share is*	

** before issue of shares

*(Please indicate as applicable)

5. Post issue pattern of shareholding						
	Equity			Preference Shares/Convertible Debentures		
Investor category	No. of shares	Amount (Face Value) Rs.	%	No. of shares	Amount (Face Value) Rs.	%
a)	Non-Resident					
	Foreign Nationals					
	Foreign Companies					
	FIIIs					
	FVCIs					
	NRIs/PIOs					
	Sub Total					
b)	Resident					
Total						

DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY:

We hereby declare that:

1. We comply with the procedure for issue of shares as laid down under the FDI scheme as indicated in Notification No. FEMA 20/2000-RB dated 3rd May 2000 as amended from time to time
2. The investment is within the sectoral policy/cap permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable)
 - a) Foreign entity(ies)-(other than individuals), to whom we have issued shares have existing joint venture or technology transfer or trade mark agreement in India in the same field. (Conditions stipulated in Press Note 1 of 2005 Series dated January 12, 2005 have been complied with).

OR

- b) Foreign entity(ies)-(other than individuals), to whom we have issued shares do not have any existing joint venture or technology transfer or trade mark agreement in India in the same field.
- c) We are/ are not an SSI unit & the investment limit of 24 % of paid-up capital has been observed/ requisite approvals have been obtained.
- d) Shares have been issued on rights basis and the shares are issued to non-residents at a price that is not lower than that at which shares have been issued to residents.

OR

- e) Shares issued are bonus shares.

OR

f) Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of demerger or otherwise of an Indian company, duly approved by a court in India.

OR

g) Shares are issued under ESOP and the conditions regarding this issue have been satisfied

3. Shares have been issued in terms of SIA/FIPB approval No. ----- dated -----
-----.

(Delete whichever is not applicable under signature)

(Signature of the Applicant)* : _____

(Name in Block Letters) : _____

(Designation of the signatory): _____

Place:

Date:

(* To be signed by Authorised signatory of the Company)

**CERTIFICATE TO BE FILED BY THE COMPANY SECRETARY OF THE INDIAN COMPANY
ACCEPTING THE INVESTMENT:**

(As per Para 9 (1) (B) (i) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000)

In respect of the abovementioned details, we certify the following :

1. All the requirements of the Companies Act, 1956 have been complied with.
2. Terms and conditions of the Government approval, if any, have been complied with.
3. The company is eligible to issue shares under these Regulations.
4. The company has all original certificates issued by AD Category – I banks in India, evidencing receipt of amount of consideration in accordance with paragraph 9 (1) (B) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000.

(Name & Signature of the Company Secretary)
(Seal)

5.1	If listed, i) Market value per share as at end-March ii) Net Asset Value per share as on date of latest Audited Balance Sheet	
5.2	If unlisted, Net Asset Value per share as on date of latest Audited Balance Sheet	
6. Foreign Direct Investment (FDI)		
		Amount in Lakhs of Rupees
	Foreign Liabilities In India *	Foreign Assets Outside India &
	Outstanding at end-March of Previous Year	Outstanding at end-March of Current Year
	Outstanding at end-March of Previous Year	Outstanding at end-March of Current Year
6.0 Equity Capital		
6.1 Other Capital ^Ω		
6.2 Disinvestments during the year		
6.3 Retained earnings during the year +		

* Please furnish the outstanding investments of **non-resident investors (Direct Investors)** who were holding **10 per cent or more** ordinary shares of your Company on the reporting date.

& Please furnish your total investments outside the country in each of which **your Company** held **10 per cent or more** ordinary shares of that non-resident enterprise on the reporting date.

Ω Other Capital includes transactions between the non-resident direct investor and investee / reporting company, relating to i) Short Term Borrowing from overseas investors, ii) Long Term Borrowing from overseas investors, iii) Trade Credit, iv) Suppliers Credit, v) Financial Leasing, vi) Control Premium, vii) Non-Competition Fee in case of transactions not involving issue of shares, viii) Non-cash acquisition of shares against technical transfer, plant and machinery, goodwill, business development and similar considerations and ix) investment in immovable property made during the year.

+ Under foreign liabilities, for retained earnings (undistributed profit), please furnish the proportionate amount as per the share holding of non-resident investors (Direct investors). Similarly under foreign assets outside India, the retained earnings of your company would be proportionate to your shareholding of ordinary shares in the non-resident enterprise.

7. Portfolio and Other Investment				
<i>[Please furnish here the outstanding investments other than those mentioned under FDI above]</i>				
	Amount in Lakhs of Rupees			
	Foreign Liabilities In India		Foreign Assets Outside India	
	Outstanding at end-March of Previous Year	Outstanding at end-March of Current Year	Outstanding at end-March of Previous Year	Outstanding at end-March of Current Year
7.0 Equity Securities				
7.1 Debt Securities				
7.1.1 Bonds and Notes				
7.1.2 Money Market Instruments				
7.2 Disinvestments during the year				
8. Financial Derivatives (notional value)				
9. Other Investment				
9.1 Trade Credit				
9.1.1 Short Term				
9.1.2 Long Term				
9.2 Loans [∞]	Please see the note below			
9.3 Others				
9.3.1 Short Term				
9.3.2 Long Term				

India, the retained earnings of your company would be proportionate to your shareholding of ordinary shares in the non-resident enterprise.

[∞] **Note** : As the details of the Loans availed of by your company are collected through Authorised Dealers separately by Foreign Exchange Department of the Reserve Bank in ECB returns, the details of external loans availed by your company need not be filled in. However, the external loans extended by your company to nonresident enterprises other than WOS/JVs outside India should be reported under “Foreign Assets outside India”.

10. Shareholding pattern as at end-March							
Investor category / Nature of investing entity		Equity			Compulsorily convertible Preference Shares/ Debentures		
		No. of shares	Amount (Face Value) Rs.	%	No. of shares	Amount (Face Value) Rs.	%
a)	Non-Resident						
	01	Individuals					
	02	Companies					
	03	FIs					
	04	FVCIs					
	05	Foreign Trusts					
	06	Private Equity Funds					
	07	Pension/ Provident Funds					
	08	Sovereign Wealth Fund (SWF)[§]					
	08	Partnership / Proprietorship Firms					
	09	Financial Institutions					
	10	NRIs/PIO					
	11	Others (please specify)					
		Sub Total					
b)	Resident						
	Total						
11.	Persons employed during the financial year ending March 31[®]						
	Directly						
	Indirectly						
	Total						

Signature of the authorised

Official : _____

Name (in block letters) : _____

Designation : _____

Place:

Date:

[§] SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

[®] Please indicate the number of persons recruited by your company during the financial year for which the return is being submitted. Under “Directly”, indicate the number of persons on the roll of your company, whereas under “Indirectly”, indicate the number of persons otherwise engaged by your company during the year.